

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.

(as referred to in the orders dated 15/11/2017, 13/04/2018, 02/07/2018 and 07/12/2018 of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 607

- Applicants :**
- (i) Shri Durbal Singh s/o Nirhu Singh, Delhi
(Registration No. U032273063 dated 11-06-2010);
 - (ii) Shri Lal Chand Yadav s/o Ram Ujagar Yadav, Delhi
(Registration No. U032412089 dated 06-02-2012);
 - (iii) Smt Poonam Devi w/o Shyam Kumar, Delhi
(Registration No. U032297970 dated 28-09-2010);
 - (iv) Shri Shyam Kumar s/o Shri Vishnath Singh, Delhi
(Registration No. U032288983 dated 23-08-2010);
 - (v) Smt Urmila Devi w/o Ram Kumar, Delhi
(Registration No. U032282125 dated 26-07-2010);
 - (vi) Shri Ram Kumar, s/o Vishwa Nath Prasad, Delhi
(Registration No. U032302692 dated 18-10-2010);
 - (vii) Smt Sumitra Devi, w/o Jai Kumar, Delhi
(Registration No. U032362353 dated 29-04-2011);
 - (viii) Shri Jai Kumar s/o Bachu Prasad, Delhi
(Registration No. U032362358 dated 29-04-2011),
(Registration No. U032498801 dated 30-04-2014);
 - (ix) Shri Gorakh Nath Gupta s/o Ramayan Gupta, Delhi
(Registration No. U032231616 dated 16-01-2010);
 - (x) Shri Kamlesh Shah s/o Ramjee Shah, Delhi
(Registration No. U032472716 dated 20-05-2013);
 - (xi) Shri Banshi Dhar Kumar s/o Vanshi Dhar Kumar, Delhi
(Registration No. U032308726 dated 15-11-2010);
 - (xii) Shri Manoj Gupta s/o Ram Ji Gupta, Delhi
(Registration No. U032308722 dated 15-11-2010);
 - (xiii) Shri Ajay Kumar s/o Rajender Prasad, Delhi
(Registration No. U032386227 dated 23-08-2011);
 - (xiv) Shri Mahender Prasad s/o Ram Bachan, Delhi
(Registration No. U032309790 dated 19-11-2010);
 - (xv) Shri Kishan Shah s/o Rup Chand Shah, Delhi
(Registration No. U032394696 dated 29-10-2011);
 - (xvi) Smt. Geeta Devi w/o Santosh Gupta, Delhi
(Registration No. U032454495 dated 17-12-2012);
 - (xvii) Shri Ashok Kumar s/o Late Ram Sihasan, Delhi
(Registration No. U032444259 dated 04-09-2012),
(Registration No. U032344685 dated 28-02-2011);

R. Virk
14/12/17

- (xviii) Smt Anju w/o Ashok Kumar, Delhi
(Registration No. U032497594 dated 31-03-2014),
(Registration No. U032483981 dated 28-10-2013),
(Registration No. U032307938 dated 11-11-2010);
- (xix) Smt Phool Kumari w/o Late Ram Nath Sah, Delhi
(Registration No. U032456461 dated 31-12-2012);
- (xx) Smt Sunita w/o Suresh, Delhi
(Registration No. U032140344 dated 14-10-2008);
- (xxi) Shri Hari Om s/o Lalan Gupta, Delhi
(Registration No. U032264570 dated 30-04-2010);
- (xxii) Shri Lalan Gupta s/o Girdhari Lal, Delhi
(Registration No. U032260608 dated 29-04-2010),
(Registration No. U032260609 dated 29-04-2010),
(Registration No. U032422684 dated 10-04-2012);
- (xxiii) Shri Zamindar Gupta s/o Girdhari Lal, Delhi
(Registration No. U032258178 dated 23-04-2010),
(Registration No. U032258176 dated 23-04-2010),
(Registration No. U032258180 dated 23-04-2010),
(Registration No. U032260610 dated 29-04-2010);

Present : None

Order :

1. This common order will dispose off the twenty three applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. The applicant Shri Durbal Singh s/o Nirhu Singh seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 11/06/2010 as per registration certificate no. U032273063 dated 11/06/2010 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 11/12/2015 but he has not heard anything further from PACL.
3. The applicant Shri Lal Chand Yadav s/o Ram Ujagar Yadav seeks refund of Rs. 22,500/- with the averment that he had invested the said amount with PACL India Ltd on 06/02/2010 as per registration certificate no. U032412089 dated 06/02/2010 for allotment of 450 Sq. Yd. plot. It is contended that the said agreement has matured on 06/02/2018 but he has not heard anything further from PACL.
4. The applicant Smt Poonam Devi w/o Shyam Kumar seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on

28/09/2010 as per registration certificate no. U032297970 dated 28/09/2010 for allotment of 800 Sq.Yd. plot. It is contended that the said agreement has matured on 28/03/2016 but she has not heard anything further from PACL.

5. The applicant Shri Shyam Kumar s/o Shri Vishnath Singh seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/08/2010 as per registration certificate no. U032288983 dated 23/08/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 23/08/2016 but he has not heard anything further from PACL.
6. The applicant Smt Urmila Devi s/o Ram Kumar seeks refund of Rs.75,000/- with the averment that she had invested the said amount with PACL India Ltd on 26/07/2010 as per registration certificate no. U032282125 dated 26/07/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 26/07/2016 but she has not heard anything further from PACL.
7. The applicant Shri Ram Kumar s/o Vishwa Nath Prasad seeks refund of Rs. 40,000/- with the averment that he had invested the said amount with PACL India Ltd on 18/10/2010 as per registration certificate no. U032302692 dated 18/10/2010 for allotment of 800 Sq.Yd. plot. It is contended that the said agreement has matured on 18/01/2017 but he has not heard anything further from PACL.
8. The applicant Smt. Sumitra Devi w/o Jai Kumar seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2011 as per registration certificate no. U032362353 dated 29/04/2011 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2021 but he has not heard anything further from PACL.
9. (a) The applicant Shri Jai Kumar s/o Bachu Prasad seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2011 as per registration certificate no. U032362358 dated 29/04/2011 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2021 but he has not heard anything further from PACL.

(b) The applicant Shri Jai Kumar s/o Bachu Prasad seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2014 as per registration certificate no. U032498801 dated 30/04/2014 for

R/V/v
12/12/18

allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2020 but he has not heard anything further from PACL.

10. The applicant Shri Gorakh Nath Gupta s/o Ramayan Gupta seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 16/01/2010 as per registration certificate no. U032231616 dated 16/01/2010 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 16/07/2015 but he has not heard anything further from PACL.
11. The applicant Shri Kamlesh Shah s/o Ramjee Shah seeks refund of Rs. 1,00,000/- with the averment that he had invested the said amount with PACL India Ltd on 26/05/2013 as per registration certificate no. U032472716 dated 26/05/2013 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 20/05/2019 but he has not heard anything further from PACL.
12. The applicant Shri Banshi Dhar Kumar s/o Ramji Shah seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 15/11/2010 as per registration certificate no. U032308726 dated 15/11/2010 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 15/11/2016 but he has not heard anything further from PACL.
13. The applicant Shri Manoj Gupta s/o Ramji Gupta seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 15/11/2010 as per registration certificate no. U032308722 dated 15/11/2010 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 15/11/2016 but he has not heard anything further from PACL.
14. The applicant Shri Ajay Kumar s/o Rajender Prasad seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/08/2011 as per registration certificate no. U032386227 dated 23/08/2011 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 23/08/2017 but he has not heard anything further from PACL.
15. The applicant Shri Mahender Prasad s/o Ram Bachan seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 19/11/2010 as per registration certificate no. U032309790 dated 19/11/2010 for

R. V. V. V.
12/12/18

allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 19/11/2016 but he has not heard anything further from PACL.

16. The applicant Shri Kishan Shah s/o Roopchand Shah seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 29/10/2011 as per registration certificate no. U032394696 dated 29/10/2011 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2017 but he has not heard anything further from PACL.

17. The applicant Smt. Geeta Devi w/o Santosh Gupta seeks refund of Rs. 75,000/- with the averment that she had invested the said amount with PACL India Ltd on 17/12/2012 as per registration certificate no. U032454495 dated 17/12/2012 for allotment of 1000 Sq.Yd. plot. It is contended that the said agreement has matured on 17/12/2018 but she has not heard anything further from PACL.

18.(a) The applicant Shri Ashok Kumar s/o Late Ram Sihasan seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 04/09/2012 as per registration certificate no. U032444259 dated 04/09/2012 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 04/09/2019 but he has not heard anything further from PACL.

(b) The applicant Shri Ashok Kumar s/o Late Ram Sihasan seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/02/2011 as per registration certificate no. U032344685 dated 28/02/2011 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 28/02/2018 but he has not heard anything further from PACL.

19.(a) The applicant Smt Anju w/o Ashok Kumar seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 31/03/2014 as per registration certificate no. U032497594 dated 31/03/2014 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 31/03/2021 but she has not heard anything further from PACL.

(b) The applicant Smt Anju w/o Ashok Kumar seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 28/10/2013 as per registration certificate no. U032483981 dated 28/10/2013 for allotment of

*Q.1.10
14/12/18*

1000Sq. Yd. plot. It is contended that the said agreement has matured on 28/10/2020 but she has not heard anything further from PACL.

(c) The applicant Smt Anju w/o Ashok Kumar seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 11/11/2010 as per registration certificate no. U032307938 dated 11/11/2010 for allotment of 500Sq. Yd. plot. It is contended that the said agreement has matured on 11/11/2022 but she has not heard anything further from PACL.

20. The applicant Smt. Phool Kumari w/o Pappu seeks refund of Rs. 1,00,000/- with the averment that she had invested the said amount with PACL India Ltd on 31/12/2012 as per registration certificate no. U032456461 dated 31/12/2012 for allotment of 1000Sq.Yd. plot. It is contended that the said agreement has matured on 31/12/2018 but she has not heard anything further from PACL.

21. The applicant Smt. Sunita w/o Suresh seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 14/10/2008 as per registration certificate no. U032140344 dated 14/10/2008 for allotment of 600Sq.Yd. plot. It is contended that the said agreement has matured on 14/04/2014 but she has not heard anything further from PACL.

22. The applicant Shri Hari Om s/o Lalan Gupta seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2010 as per registration certificate no. U032264570 dated 30/04/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2020 but he has not heard anything further from PACL.

23. (a) The applicant Shri Lalan Gupta s/o Girdhari Lal seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2010 as per registration certificate no. U032260608 dated 29/04/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2020 but he has not heard anything further from PACL.

(b) The applicant Shri Lalan Gupta s/o Girdhari Lal seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2010 as per registration certificate no. U032260609 dated 29/04/2010 for

R.G.U. v
14/12/18

allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2020 but he has not heard anything further from PACL.

(c) The applicant Shri Lalan Gupta s/o Girdhari Lal seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 10/04/2012 as per registration certificate no. U032422684 dated 10/04/2012 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 10/07/2018 but he has not heard anything further from PACL.

24. (a) The applicant Shri Zamindar Gupta s/o Girdhari Lal seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/04/2010 as per registration certificate no. U032258178 dated 23/04/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 23/04/2017 but he has not heard anything further from PACL.

(b) The applicant Shri Zamindar Gupta s/o Girdhari Lal seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/04/2010 as per registration certificate no. U032258176 dated 23/04/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 23/04/2017 but he has not heard anything further from PACL.

(c) The applicant Shri Zamindar Gupta s/o Girdhari Lal seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/04/2010 as per registration certificate no. U032258180 dated 23/04/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 23/04/2017 but he has not heard anything further from PACL.


(d) The applicant Shri Zamindar Gupta s/o Girdhari Lal seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2010 as per registration certificate no. U032260610 dated 29/04/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2020 but he has not heard anything further from PACL.

25. The applicants above named are seeking recovery of the amounts indicated above but no document whatsoever evidencing deposit of any money with PACL is attached which aspect in any case is inconsequential because prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with

R. N. N. S.
11/12/18

objections/representations received by the Committee against attachment of properties mentioned in www.auctionpacl.com and which aspect is duly referred to in the order dated 15/11/2017 read with order dated 13/04/2018 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors. No notice is thus required to be issued to the above named persons and, the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

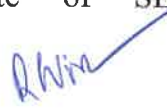
Date : 14/12/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 14/12/2018


R. S. Virk
Distt. Judge (Retd.)